

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 128/MP/2016

Subject : Petition under Section 79 of Electricity Act, 2003 seeking direction to U.P. Jal Vidyut Nigam Ltd. (UPJVNL) for filing ARR and petition for determination of O & M charges in respect of Rihand Hydel Power Station (Rihand HPS) and Matatila Hydel Power Station (Matatila HPS) from 1st April, 2008.

Date of hearing : 9.8.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M.P. Power Management Company Limited (MPPMCL)

Respondents : U.P. Jal Vidyut Nigam Ltd. & Others

Parties present : Shri G. Umaphathy, Advocate, MPPMCL
Shri Dilip Singh, MPPMCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed pursuant to the Commission's order dated 27.2.2008 in Petition No. 107/2007 *inter alia* seeking direction to UP Jal Vidyut Nigam Limited (UPJVNL) to file petition for determination of O & M expenses of Rihand and Matatila HPS for the period from 1.4.2008 onwards under Section 61 (1) to (4) and Section 79 (1) (b) of the Electricity Act, 2003 as per the Commission's Regulations. Learned counsel for the petitioner requested the Commission to restrain the UPJVNL from giving any threat towards discontinuance of supply of power from Rihand and Matatila HPS.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies, on affidavit, by 23.9.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 14.10.2016.

4. The petition shall be listed for hearing on 27.10.2016.

By order of the Commission
SD/-
(T. Rout)
Chief (Law)